

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

Coram:

1. Shri Ashok Basu, Chairman
2. Shri K.N. Sinha, Member
3. Shri Bhanu Bhushan, Member
4. Shri A.H. Jung, Member

Petition No. 57/2005

In the matter of

Revision of O&M expenses for Ramagundam STPS approved by the Commission by order dated 6.8.2003 in Petition o. 34/2001.

And in the matter of

National Thermal Power Corporation Ltd. .... Petitioner

Vs

1. Transmission Corporation of Andhra Pradesh Limited, Hyderabad
2. Tamil Nadu Electricity Board, Chennai
3. Karnataka Power Transmission Corp. Ltd, Bangalore
4. Kerala State Electricity Board, Thiruvananthapuram
5. Electricity Department, Govt. of Pondicherry, Pondicherry,
6. Electricity Department, Govt. of Goa, Panji, Goa ..... Respondents

The following were present:

1. Shri R. Mazumdar, NTPC
2. Shri G.K. Dua, NTPC
3. Shri R.K. Gupta, NTPC
4. Shri S.K. Samui, NTPC
5. Shri M.K. Sana, NTPC
6. Shri Balaji Dubey, NTPC
7. Shri Krishan K. Bhata
8. Ms. Alka Saigal, NTPC
9. Shri Satya Prakash, NTPC
10. Shri S.K. Sharma, NTPC
11. Shri A.K. Juneja, DGM, NTPC
12. Shri S.K. Aggarwal, NTPC
13. Shri C.K. Mondal, NTPC
14. Shri V.B.K. Jain, NTPC
15. Shri D.G. Salpekar, NTPC

**ORDER**  
**(DATE OF HEARING 23.6.2005)**

Heard Shri V.B.K. Jain, GM on admission.

2. Order on admission reserved. Meanwhile, the petitioner is directed to file the following information, duly supported by affidavit, latest by 11.7.2005.

- (a) Date on which revision of salary of the employees was notified;
- (b) Date on which the payment of arrears was made;
- (c) Month from which the revised salary was paid to the employees;
- (d) Break up of employees cost for the generating station and Corporate Center, excluding provisions for pay revision made in the details of employee cost for the period 1995-96 to 2000-01 submitted in petition No. 34/2001;
- (e) Break up of the employee cost for the generating station and Corporate Center after adjusting arrears of pay disbursed consequent to implementation of pay revision for each year from 1995-96 to 2000-01;
- (f) Effect of pay revision on other heads of O&M like traveling expenses, etc. separately for each year from 1995-96 to 2000-01;
- (g) Break up of the total O&M expenses for the years 1995-96 to 2000-01, before and after payment of arrears of pay revision;

- (h) Break up of O&M expenses without any provision for pay revision;  
and
  - (i) O&M expenses recovered in tariff during the period 1995-96 to  
2000-01.
3. A view on admission of the petition will be taken after consideration of the  
above information.

**Sd/-**  
**(A.H. JUNG)**  
**MEMBER**

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 23<sup>rd</sup> June 2005